

**GOVERNMENT OF INDIA  
MINISTRY OF LAW AND JUSTICE  
LEGISLATIVE DEPARTMENT**

**LOK SABHA**

**UNSTARRED QUESTION NO. 5189**

**TO BE ANSWERED ON WEDNESDAY, 05<sup>th</sup> APRIL, 2017**

**BOGUS VOTER CARDS**

5189. SHRIMATI DARSHANA VIKRAM JARDOSH:

Will the Minister of LAW AND JUSTICE be pleased to state:

- (a) whether Government employees have been found allegedly involved in making bogus voter cards and if so, the details thereof, State-wise and action taken thereon;
- (b) whether in view of possible misuse of bogus voter cards in obtaining citizenship and Indian Passports by illegal migrants, Government in consultation with the State Governments, contemplates strict penal action against persons acquiring such voter cards and also against those involved in making them; and
- (c) if so, the details thereof and if not, the reasons therefor?

**ANSWER**

**MINISTER OF STATE FOR LAW AND JUSTICE AND ELECTRONICS AND  
INFORMATION TECHNOLOGY  
(SHRI P.P.CHAUDHARY)**

(a): The Election Commission has informed that no such instance has come to the knowledge of the Commission.

(b) to (c): The Commission has further informed that in cases of possession of bogus voter cards, the investigating agency of the concerned State takes suitable action and the offices of Chief Electoral Officers and District Election Officers/Electoral Registration Officers extend necessary help in this regard. Further, section 32 of the Representation of the People Act, 1950 deals with the cases of breach of official duty in connection with the preparation of electoral rolls. In case found guilty of any act or omission in performing of such official duty, the concerned officials shall be punishable with imprisonment for a term which shall not be less than three months but which may extend to two years and with fine.

\*\*\*\*\*